

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 463/MP/2014**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of ₹0.439/kWh for the balance period of PPA-Adjudication of disputes relating to forgone capacity charges

Date of hearing : **9.5.2019**

Coram : Shri P.K.Pujari, Chairperson  
Shri M.K.Iyer, Member  
Shri I.S.Jha, Member

Petitioner : GMR Vemagiri Power Generation Ltd (GVPGL)

Respondents : APEPDCL & ors.

Parties present : Ms. Divya Chaturvedi, Advocate, GVPGL  
Shri Saransh Shaw, Advocate, GVPGL  
Shri Sandeep Rajpurohit, GVPGL  
Shri Sriharsha Peechara, Advocate, TSNPDCL & TSSPDCL  
Shri Rakesh K Sharma, Advocate, A.P. & Telangana discoms  
Shri Nishant, Advocate, A.P. & Telangana discoms

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner pointed out that the discoms of AP have filed SLP (C) Nos. 8016-8018 of 2019 before the Hon'ble Supreme Court and the same is pending. Accordingly, the learned counsel prayed to adjourn the present petition.

2. The Commission adjourned the hearing and directed to list the matter in due course for which separate notice shall be issued to the parties.

By Order of the Commission

**Sd/-**  
(B.Sreekumar)  
Dy. Chief (Legal)

